

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 12th February, 2024, 10:30 A.M.

CP (IB) No. 49/CB/2023, IA (IB) No. 7/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Mogli Labs (India) Pvt. Ltd. -Vs- Jagabandhu Enterprisers Pvt. Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)	Mr. Shaswat Kumar Rout, Adv. Mr. Ishwar Mohapatra, Adv. Mr. Vinod Chaurasia, Adv. Mr. Srinibash Satapathy, Adv. (IA7)
For Respondent (s)	Mr. Srinibash Satapathy, Adv. Mr. Shaswat Kr. Rout, Adv. (IA7)

ORDER

IA (IB) No. 7/CB/2024

Ld. counsel Mr. Srinibash Satapathy appeared for the applicant. Ld. counsel Mr. Shaswat Kr. Rout appeared for the respondent. This is an application filed under Section 60 (5) IBC R/w Rule 11 of NCLT Rules, 2016 in the nature of the demurer. Now, the applicant who is the respondent in the main CP filed a reply and he has not pressed this application. Hence, this application is dismissed as withdrawn.

CP (IB) No. 49/CB/2023

Both sides counsel present. Respondent has filed reply. At the request of the petitioner counsel, a weeks' time is granted to file rejoinder. List the matter for hearing on 04.03. 2024.


Kaushalendra Kumar Singh
Member (Technical)


P. Mohan Raj
Member (Judicial)